

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 322**  
IA-6530/2023  
In  
IB-245(ND)/2021

**IN THE MATTER OF:**

M/s. Rustagi Projects Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Soni E Vehicle Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Erstwhile RP : Ms. Muskan Gupta, Adv Erstwhile RP Ranjan Chakraborti  
For the Respondent : Mr. Aditya Nayyar, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-6530/2023:-**

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent No. 1 seeks time to bring on record the reply affidavit. Two days time granted as a last and final opportunity. No one has appeared on behalf of the Respondent No. 2 nor any reply affidavit has been filed. Rejoinder, if any, shall be filed by the Applicant within one week thereafter.

List the matter on **30.04.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**